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**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 13.12.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP (IB) SR No.4322/9/HDB/2017
NAME OF THE COMPANY	Madhucon Projects Ltd
NAME OF THE PETITIONER(S)	Shri Shrikrishna Rail Engineers Pvt Ltd
NAME OF THE RESPONDENT(S)	Madhucon Projects Ltd
UNDER SECTION	Sec 9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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**CS ARUSHI SINGHAL
Counsel for Respondent(s):**

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A.M. Rao	Advocate	amraolawyer@yahoo.co.in 9246505771	A.M. Rao

Heard Mr.Sanjay Kumar Ruia, Mr.Ranga Rao Doradla, learned Chartered Accountants and Ms.Arushi Singhal, learned PCS, for the Petitioner and Mr.A.M.Rao, learned counsel for the Respondent/Corporate Debtor.

Objections raised by the Registry are still not complied with. Further the learned counsel for Corporate Debtor wanted time to file his reply and the learned counsels for the Operational Creditor has been directed to ensure compliance of objections on next date of hearing. Post the case on 22.12.2017.



Member (Technical)



Member (Judicial)